

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. C.P. (IB)/1234(MB)2020

IN THE MATTER OF

Mr. Rajeev Gupta

V/s

Supreme Infrastructure India Limited

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Aamir Attari (VC)
For the Respondent: Counsel for the Respondent

ORDER

Both the Counsels jointly submits that, in view of the pendency of an appeal before the Hon'ble NCLAT the present petition deserves to be adjourned. List on **26.02.2024.**

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)